

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01455/2017

Dated Monday the 22nd day of April Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

V. Revathi
Door No. 11/18, Flat No. 18
Sri Narayana Apartments
Rosary Church Street First Lane
Santhome, Chennai 600 004. ... Applicant

By Advocate M/s. Sreethi Law Firm

Vs

1. Union of India
Rep. by the Director General of Health Services
Medical Stores Organisation
West Block No. 1, Wing No. 6
R.K. Puram, New Delhi.

2. The Assistant Director
I/c Government Medical Stores Depot
No. 37, Naval Hospital Road
Periamet, Chennai – 600 003. ... Respondents

By Advocate Dr. G. Krishnamurthy

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

When the matter is called, learned counsel for the applicant wished to withdraw the OA and make a representation to the competent authority against the impugned order along with liberty to approach this or any other appropriate court based on the outcome thereof. Necessary endorsement to this effect has been made in the OA records.

2. Counsel for the respondents has no objection.
3. In view of the above, OA is permitted to be and dismissed as withdrawn with liberty to the applicant as sought.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

22.04.2019

SKSI